

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ADS CURRY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Ads Curry Private Limited
2.	Date of Incorporation of Corporate debtor	7 th March 2016
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN :U74900DL2016ULT292238
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: B-280, Vivek Vihar, New Delhi - 110095
6.	Insolvency Commencement date in respect of corporate debtor	21 st August 2019 (Date of receipt of order :- 29 th August 2019)
7.	Estimated Date of closure of insolvency resolution process	16 th February 2020 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Hemant Gupta Regn. No -IBBI/IPA-001/IP-P01072/2017-18/11763
9.	Address and Email of the Interim Resolution Professional as registered with the Board	24-A, Pocket-A, DDA LIG Flats, Hari Nagar, New Delhi - 110064 Email:- hka.consultants@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	CA Hemant Gupta 24-A, Pocket-A, DDA LIG Flats, Hari Nagar, New Delhi - 110064 Email:- cirp.ads@gmail.com
11.	Last Date of Submission of Claims	12 th September 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	Web Link:- http://www.ibbi.gov.in/downloadform.html Physical Address:- 24-A, Pocket-A, DDA LIG Flats, Hari Nagar, New Delhi – 110064

Notice is hereby given that the National Company Law Tribunal New Delhi Bench -VI has ordered the commencement of a Corporate Insolvency Resolution Process against **Ads Curry Private Limited** on 21st August 2019.

The creditors of **Ads Curry Private Limited** are hereby called upon to submit their claims with proof, on or before **12th September 2019** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their proof of claims by electronics means only. All other creditors may submit the proof of claims by in person, by post or electronics means.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



CA Hemant Gupta
Interim Resolution Professional
For Ads Curry Private Limited

Place: New Delhi
Date: 31st August 2019